

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 23.09.2010

Meeting No. 23/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 23.09.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. T.M. Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

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373	M/S. SPACEWOOD FURNISHERS (P) LTD., NAGPUR	M.No.23/11 dt. 23.09.2010	Status:- Approved
HQ File :01/85/050/00269/AM10/	RLA File :03/95/40/0003/AM10	Lic.No/Date:0310567070 29.03.2010	
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 23.09.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
18 MM PVC Foil Doors (with one side Melamine coated paper and one side PVC Sheet).	2000 Sq Mt	1. 18 MM plain MDF Board	2100Sq Mt
		2. Base Paper (80- 100 GSM)	2100 Sq Mt
		3. PVC Foiled Poly Vinyl Chloride Sheet (0.4 mm)	2100 Sq Mt
		4. Para formaldehyde	208 Kg
		5. Melamine	132 Kg
		6. Glue dorus Polyurethane	200 Kg (upto 2 % of FOB value
RA to take consequential action as per policy/procedure			

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374	M/S. SPACEWOOD FURNISHERS (P) LTD., NAGPUR	M.No.23/11 dt. 23.09.2010	Status:- Approved
HQ File :01/85/050/00238/AM10/	RLA File :03/95/40/972/AM09	Lic.No/Date:0310564253 11.03.2010	
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 23.09.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
18 MM PVC Foil Doors/shutter(with one side Melamine coated paper and one side PVC sheet)	2000 Sq Mt	1.18 MM plain MDF Board	2100 Sq Mt
		2. Base Paper (80- 100 GSM)	2100 Sq Mt
		3. PVC Foiled Poly Vinyl Chloride Sheet (0.4 mm)	2100 Sq Mt
		4. Para formaldehyde	208 Kg
		5.Melamine	132 Kg
		6. Glue dorus Polyurethane	200 Kg (upto 2 % of FOB value)
RA to take consequential action as per policy/procedure			

3	375	M/S. M & B ENGINEERING PVT. LTD.	M.No.23/11 dt. 23.09.2010	Status: Deferred
	Case No.:2/16/85-ALC3/2010			
	HQ File :01/85/050/00053/AM11/	RLA File :08/24/040/00063/AM11/	Lic.No/Date:0810090369 08.07.2010	
The case was considered by the committee as per agenda. It was noted that the information sought from the company vide letter dt. 03.09. 2010 is awaited. The Committee decided that the firm may be reminded to expedite required information. To be re listed on 21.10.2010				

4	376 Case No.:1/16/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No.23/11 dt. 23.09.2010	Status: Deferred
	HQ File :01/85/050/00052/AM11/	RLA File :08/24/040/00062/AM11/	Lic.No/Date:0810090367 08.07.2010	
	The case was considered by the committee as per agenda. It was noted that the information sought from the company vide letter dt. 03.09. 2010 is awaited. The Committee decided that the firm may be reminded to expedite required information.			
	To be re listed on 21.10.2010			

5	377 Case No.:3/16/85-ALC3/2010	M/S. ALKALOIDS CORPORATION	M.No.23/11 dt. 23.09.2010	Status: Deferred
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764 09.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments of AYUSH have not been received. The Committee decided that AYUSH may be reminded to expedite their comments. To be re listed on 21.10.2010.			

6	378	M/S. LUBRIZOL ADVANCE MATERIALS INDIA PVT. LTD, BARODA	M.No.23/11 dt. 23.09.2010	Status: Deferred
	HQ File :01/85/162/126/AM11	Ref: KASEZ/100%EOU/II/250/95-96/VOL. I/7878 dated 14.07.2010		
	Fixation of SION for export of Cassia Gum Powder against import of Cassia Gum or Cassia Split.			
	The case was considered by the committee as per agenda. It was noted that comments of MFPI and M/o Agriculture are awaited . The Committee decided that MFPI & M/o Agriculture (Trade Division) may be reminded to expedite their comments. Application may be sent to Spice Board also for comments. To be re listed on 21.10.2010			

7	379 Case No.:1/20/85-ALC3/2010	M/S. MITTULAU LALAH AND SONS	M.No.23/11 dt. 23.09.2010	Status: Deferred
	HQ File :01/85/050/00066/AM11/	RLA File :04/24/040/00124/AM11/	Lic.No/Date:0410116337 17.08.2010	
	The case was considered by the committee as per agenda. It was noted that comments of Spices Board are awaited. The Committee decided that Spices Board may be reminded to expedite their comments. To be re listed on 21.10.2010			

8	380 Case No.:4/18/85-ALC3/2010	M/S. DINESH SARAOGI	M.No.23/11 dt. 23.09.2010	Status: Deferred
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HQ File :01/85/050/00060/AM11/	RLA File :02/24/040/00069/AM11/	Lic.No/Date:0210145765 28.07.2010	
The case was considered by the committee as per agenda. The Committee decided to forward the case to Shellac Export Promotion Council (SHEFEXIL) for their comments. To be re listed on 21.10.2010			

9	381 Case No.:1/23/85-ALC3/2010	M/S. FEATHERLITE OFFICE SYSTEMS PVT. LTD.	M.No.23/11 dt. 23.09.2010	Status: Deferred
	HQ File :01/85/050/00085/AM11/	RLA File :07/21/040/00117/AM11/	Lic.No/Date:0710072321 17.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded. Hard copy when received, to be sent to DIPP for comments. Meanwhile exporter may be asked to clarify where and to whom the export product will be exported. To be re listed on 21.10.2010			

10	382	M/S. GADRE MARINE EXPORT PVT. LTD.	M.No.23/11 dt. 23.09.2010	Status: Deferred
	HQ File :01/85/050/0256/AM10/	RLA File :03/94/40/901/AM10	Lic.No/Date:0310555987 19.01.2010	
	The case was considered by the committee as per agenda. Committee noted the letter dated 09.09.2010 from MPEDA wherein they have mentioned that there was a typographical error in their letter dated 13.08.2010 and has clarified that the product is Frozen Imitation Crab Claws. However, it was still noticed that the expert opinion of CIFT cited by MPEDA in their letter dated 13.08.2010 relates to Frozen Imitation Crab Sticks, whereas the export product in this case is Frozen Imitation Crab Claws. Committee decided to seek clarification in this regard from MPEDA.			
	To be re listed on 21.10.2010			

11	383	M/S. GADRE MARINE EXPORT PVT. LTD.	M.No.23/11 dt. 23.09.2010	Status: Deferred
	HQ File :01/85/050/0257/AM10/	RLA File :03/94/40/909/AM10	Lic.No/Date:0310556121 20.01.2010	
	The case was considered by the committee as per agenda. Committee noted the letter dated 09.09.2010 from MPEDA wherein they have mentioned that there was a typographical error in their letter dated 13.08.2010 and has clarified that the product is Frozen Imitation Crab Claws. However, it was still noticed that the expert opinion of CIFT cited by MPEDA in their letter dated 13.08.2010 relates to Frozen Imitation Crab Sticks, whereas the export product in this case is Frozen Imitation Crab Claws. Committee decided to seek clarification in this regard from MPEDA. To be re listed on 21.10.2010			

12	384	M/S. GADRE MARINE EXPORT PVT. LTD.	M.No.23/11 dt. 23.09.2010	Status:
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HQ File :01/85/050/0255/AM10/	RLA File :03/94/40/903/AM10	Lic.No/Date:03105559897 19.01.2010	Deferred
The case was considered by the committee as per agenda. Committee noted the letter dated 09.09.2010 from MPEDA wherein they have mentioned that there was a typographical error in their letter dated 13.08.2010 and has clarified that the product is Frozen Imitation Crab Claws. However, it was still noticed that the expert opinion of CIFT cited by MPEDA in their letter dated 13.08.2010 relates to Frozen Imitation Crab Sticks, whereas the export product in this case is Frozen Imitation Crab Claws. Committee decided to seek clarification in this regard from MPEDA. To be re listed on 21.10.2010			

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